

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:723
ANSWERED ON:21.11.2007
IRREGULARITIES IN CGHS
Rao Shri Sambasiva Rayapati

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of irregularities in CGHS as come to the notice of the Government during the last three years;
- (b) if so, the details thereof;
- (c) the details of the cases of CGHS which have been referred to or taken over by CBI during the said period; and
- (d) the action taken by the Government against the guilty officer?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMDOSS)

(a) to (d) Whenever cases come to the notice of the Ministry necessary action against each such complaints/allegation/reports is initiated in the CGHS Vigilance Cell. Defaulter(s), if found, are dealt with and penalized in accordance with the relevant rules and as per laid down CGHS procedure by way of invoking necessary penalty wherever applicable.

Necessary instructions are being issued from time to time to the concerned authorities to strictly comply with them, so as to facilitate providing satisfactory services and smooth functioning of all the institutions hospitals; dispensaries; stores and other units and offices functioning under CGHS.

Details of the cases, which have been referred and being investigated by the CBI:-

- (1) One case pertains to an employee regarding employed in two Govt. jobs and on the basis of forged/false SC certificate.
- (2) Two cases pertain to irregularities in local purchase of medicines.
- (3) Irregularity committed by 3 officials for passing inflated bills of local chemists in Allahabad.
- (4) Two cases relating to empanelment of private hospitals.
- (5) Irregularities in passing of inflated bills in Hyderabad.
- (6) CBI has launched prosecution against an official of CGHS, Allahabad for entering into the conspiracy and getting medicines issued fraudulently.
- (7) Action against a Joint Director and another in CGHS, Shillong, for entering into conspiracy with local chemist & causing loss to Government.
- (8) One case against the then CMO, CGHS dispensary, Pusa Road, New Delhi referred to CBI.
- (9) Supply of medicines whose period of validity had expired.